

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
IA No. 18/JPR/2020
Cont. A. No. 04/JPR/2021
CA No. 71/JPR/2021
CA No. 08/JPR/2022
IA (CA) No. 13/JPR/2022
CA No. 19/JPR/2022
CA No. 36/JPR/2022
IA (CA) No. 34/JPR/2022
IA (CA) No. 35/JPR/2022
CA No. 50/JPR/2022
IA (CA) No. 55/JPR/2022
IA (CA) No. 56/JPR/2022
IA (CA) No. 11/JPR/2023
CP No. 397(ND)/2017
TA No. 43/2018
Under Section 242 of Companies Act, 2013

In the matter of:

Dinesh Kumar Jalan & Ors.

...Petitioners

Versus

M/s Prestige City Developers Pvt. Ltd. & Ors.

...Respondents


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MS. MADHU SINHA, TECHNICAL MEMBER**


Present Through Video Conferencing: -

For the Petitioner : Amol Vyas, Adv.
For the Respondent : Sandeep Taneja, Adv.
Pooja Nuwal, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner and Mr. Sandeep Taneja, Adv. appearing on behalf of the Respondent. List the matter on 14.06.2023.


(Madhu Sinha)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 19, 2023

VG